

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-430/ND/2017

In the matter of :

Dr. Arun Narula, and Anr.

....PETITIONER

Vs.

Grosslay Remedies Ltd & Ors.

..RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 14.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Arvind Minocha, Advocate

For the Respondent/Cor. Debtor

: Mr. Zeeshan Diwan, Advocate

For the RD (N)

:

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present. Upon notice to the respondents, Respondent No.1 Company represented by Mr. Zeeshan Dewan, Advocate and Respondent No.2, represented by the Counsel has entered appearance. In relation to Respondent 3 & 4, service is awaited. Ld. Counsel for the petitioner is directed to file an affidavit of service along with the Tracking report issued by the Postal department in relation to the said respondents.

Taking into consideration the representation of the respondents, Res-1 & 2 are directed to file their reply within a period of 3 weeks with a copy in advance of the reply to be made available to the Ld. Counsel



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for the petitioner. Petitioner to file its rejoinder, if any, within a period of 3 weeks thereafter. Since it is represented by the Learned Counsel for the petitioner that the Respondent No.1 Company proposes to convert Preference shares into Equity shares which will alter the capital structure and the proposed date is 18.02.2018, an early hearing is sought for prior to the said date.

Post the matter on 15.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
14.12.2017